

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3186
ANSWERED ON:11.12.2014
FUNCTIONING OF DRDAS
Biswas Shri Radheshyam

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of constitution of District Rural Development Agencies DRDAs and their functioning;
- (b) the funds spent by Union Government on DRDAs during each of the last three years, State/Year-wise ; and
- (c) the details of achievement made, State/ UT-wise and year- wise?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) The DRDA is a registered society registered under Societies' Registration Act or a distinct cell in the Zilla Parishad having a separate identity. The responsibilities of DRDAs include planning for effective implementation of anti-poverty programmes; coordinating with other agencies – Governmental, non-Governmental, technical and financial for successful programme implementation; enabling the community and the rural poor to participate in the decision making process, overseeing the implementation to ensure adherence to guidelines, quality, equity and efficiency; reporting to the prescribed authorities on the implementation; and promoting transparency in decision making and implementation.

(b) & (c) The details of funds released under the DRDA Administration Scheme for the last 3 years to States/UTs are at Annexure.